

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO.27 OF 2023  
IN  
ORIGINAL APPLICATION NO.561 OF 2022  
[M.A.NO.54 OF 2023]**

**IN THE MATTER OF:**

**SHASHIKANTH PUROHIT**

**.....APPLICANT**

**VERSUS**

**STATE OF UTTARAKHAND & ORS.**

**....RESPONDENTS**

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FILED BY:

DELHI  
DATED: 08.10.2023

*Esha Dutta*

*Shaalini*

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**CHART PREPARED IN COMPLIANCE OF ORDER DATED 04.09.2023 ON BEHALF OF THE APPLICANT.**

S.NO.	DIRECTIONS OF THE HON'BLE TRIBUNAL:	NON-COMPLIANCE OF DIRECTIONS
A.	Take effective remedial	Effective remedial measures not taken.

	measures in the matter.				
B.	Formulate a Joint Committee and meet within 15 days of the Judgment to take stock of the situation and prepare road map.	<p>The Joint Committee had been constituted after issuance of Office Memorandum dated 06.03.2023 by the Secretary, Environment Conservation and Climate Change, Govt. of Uttarakhand. The Committee meeting was ultimately held on 31.03.2023. [Pg. 354, 355 of Compliance Affidavit filed by Principal Secretary, Forest, Environment Conservation and Climate Change, Govt. of Uttarakhand]</p> <p>No effective decisions were taken in the meeting. Specifically, any mention of compliance of environment norms i.e. Water Act, Air Act or supervision by Chief Secretary as directed vide Order dated 08.02.2023 was conspicuously absent. No detailed road map has been prepared.</p> <p><u>The said MOM indicates that it was a perfunctory and inconclusive meeting.</u> [Ref: Annexure-1: Minutes of Meeting dated 31.03.2023-Pg.114 of UPCB ATR]</p>			
		<b>UTTARAKHAND POLLUTION CONTROL BOARD [UKPCB] PG.98-123</b>	<b>DISTRICT MAGISTRATE, RUDRAPRAYAG PG.208-351</b>	<b>DISTRICT MAGISTRATE, UTTARKASHI PG.124-207</b>	<b>PRINCIPAL SECRETARY, FOREST, ENVIRONMENT CONSERVATION AND CLIMATE CHANGE, GOVERNMENT OF UTTARAKHAND</b>

					<b>PG.352-367</b>
C.	Formulate an Action Plan and undertake site visits and interact with stakeholders. The Action Plan to encompass:	The Action plan formulated does not deal effectively with the directions issued by this Hon'ble Tribunal. The Action Plan does not even mention any steps to enforce compliance of environment norms i.e. Water Act, Air Act.	It is stated that a meeting of officials/representatives of the concerned departments involved in the management of Yatra was called upon on 17.08.2023 and a report containing action taken and action proposed was prepared by the Chief Development Officer, Rudraprayag. [Pg.244] However, the Action plan formulated does not deal effectively with the directions issued by this Hon'ble Tribunal.	No action plan has been formulated at all.	The Affidavit does not specifically mention any compliances with the directions of the Hon'ble Tribunal apart from constitution of the Committee, the subsequent Committee meeting held on 31.03.2023, the SOP issued by Animal Husbandry Deptt qua management of equines. [Pg. 354, 355, 356]
	<ul style="list-style-type: none"> <li>limiting number of vehicles, type of vehicles,</li> </ul>	Neither has the number of tourists in 2023 been	The Government of Uttarakhand vide Order	The ATR states that only 150 tourists are allowed	Nil

	<p>number of tourists consistent with the carrying capacity of eco-sensitive area.:</p>	<p>declared nor carrying capacity determined. It is conjectured that prior registration would limit the number of people/ vehicles automatically. Without setting an effective limit on the number of tourists/ vehicles as per carrying capacity, prior registration on its own would not be constructive.</p> <p>Strangely, without disclosing any specific numbers, the UKPCB claims that <i>“appropriate parking space has been earmarked”</i>. [Pg.100,</p>	<p>dated 10.05.2022 [Ref. No. 544/VI/22-83(4)2021] had imposed a maximum daily limit on the number of tourists visiting Kedarnath at <b>13,000</b>.</p> <p>However, this maximum limit has been removed vide Government Order No. 547/P.S./Secy-HCM/2023 dated 21.04.2023 without any justification. [Pg. 192]</p>	<p>to enter on the Gangotri-Gaumukh track route daily. No mechanism for monitoring and implementing the above limit has been mentioned. No limit on the number of vehicles have been specified. [Pg. 125]</p> <p>For the Yamunotri Dham, no limit on the number of tourists and vehicles have been prescribed.</p>	
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		101, 105]  Reference is drawn to a comparative chart qua the numbers of tourists/ vehicles/ equines annexed as <b><u>ANNEXURE NO. 1.</u></b>			
	<ul style="list-style-type: none"> <li>number of mules, consistent with the carrying capacity of eco-sensitive area:</li> </ul>	No justification has been given for increasing the number of equines at Kedarnath to 5000 from the recommended number of 2250 as given by the Joint Committee (Pg. 41 of the Report). The permitted number of equines has been increased without	The SOP dated 01.05.2023 sets the maximum limit of equines at 5000 for Kedarnath which is more than double the carrying capacity of the track as scientifically determined (based on floor area to be provided to each equine) and recommended by the Joint Committee constituted by this Hon'ble Tribunal vide	<b><u>Gangotri: -</u></b>  The ATR merely states that 15 mules are allowed to ply each day on the trek route primarily for the supply of ration or transportation of luggage. No mechanism for monitoring and implementing the above limit has been mentioned. [Pg. 125,	Nil

		<p>taking into account the glaring absence of requisite amenities. (Pg.101)</p> <p>Further, the Applicant has observed that the arrangements made for operation of equines as claimed including the SOP issued by Animal Husbandry Deptt [Pg. 117] is not being implemented in toto. The Affidavit is also silent on the aspect of scientific study to ascertain carrying capacity, as well as on mechanism, site, financial burden of carcass disposal</p>	<p>Order 12.08.2022. No justification has been provided for setting the maximum limit of equines at 5000. [Pg. 245]</p> <p>The Applicant has further observed that equines are still being allowed to ply on the track without ear tags and veterinary checkup.</p> <p>Pictures illustrating plying of equines without ear tags are attached as <b><u>ANNEXURE NO. 2.</u></b></p>	<p>127, 128, 139]</p> <p><b><u>Yamunotri:-</u></b></p> <p>No limit on the number of equines have been put. [Pg. 132, 133, 207]</p>	
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		[Pg.111].  No foolproof mechanism for enforcement of number of equines has been detailed. [Pg.105]			
D.	Review and plan infrastructure for:  • waste management;	<b>Not a single mention has been made of the number of toilets and Sewage Treatment Plants [STP] along the track or at the Shrine.</b> There is no mention of how the dung is to be collected from the tracks and where it is to be disposed and how. [Pg.101, 102, 106] Regarding the solid	The Applicant has observed that the solid waste are being thrown off the road between Sonprayag and Gaurikund. A board stating 'Garbage Dumping Zone' has been installed at a site between Gaurikund and Sonprayag from where solid waste are thrown off the road. There is a clear absence of any checks and	<b><u>Gangotri: -</u></b>  It has been stated that a total of 105 challans were done till July in Yatra Season under <i>Uttarakhand Anti Littering and Anti Spitting Act, 2016</i> , however, no details have given as to number of cases booked, arrests, convictions under the Act. [Pg. 126, 145]	Nil

		<p>waste/ equine dung, the Applicant has observed that such waste is being disposed off by throwing it off the tracks, down the hill or burying it between Sonprayag and Gaurikund.</p> <p>No water test quality reports have been provided.</p>	<p>monitoring on the waste collection, disposal and management.</p> <p>Picture illustrating the dumping of waste at a geotagged site between Sonprayag and Gaurikund is attached as <b><u>ANNEXURE NO. 3.</u></b></p> <p>The Water Test Quality Reports shows glaringly high levels of <b>Total Coliform</b> in the drinking water tested from water samples collected from Saraswati River, Mandakini River, Rudraprayag. In particular, the Reports of drinking water samples</p>	<p>No system of monitoring the work of waste management and disposal has been put in place. [Pg. 126-127, 145]</p> <p><b><u>Yamunotri:-</u></b></p> <p>No water testing has been done. No system of monitoring the work of waste management and disposal by Sulabh International has been put in place. [Pg. 130,134]</p>	
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			from Mandakini River show substantially high levels of <b>E. Coli</b> posing a health risk to people and animal alike. The turbidity of the water samples is also substantially beyond the permissible levels. Moreover, it is not clear what steps have been taken by the District Administration to address the high levels of total Coliform, E. Coli and turbidity of the water. [Pg. 299-303]		
	<ul style="list-style-type: none"> <li>disposal of dead mules and other measures for protection of flora and fauna;</li> </ul>	Stress has been laid on “fast disposal” rather than “safe and environmentally compliant disposal” of	The Applicant has recently observed that equine carcasses are being disposed off by throwing it off the tracks, down the	<b><u>Gangotri &amp; Yamunotri: -</u></b> The ATR states that the animal husbandry	Nil

		<p>equine carcasses. No indication of site or siting criteria for burial of these large animals in a rocky, mountainous terrain has been indicated. Notably, “fast disposal” in the past has been shoving the equine carcasses in the holy river Mandakini. The Applicant has recently observed that equine carcasses are being disposed off by throwing it off the tracks, down the hill or burying it between Sonprayag and Gaurikund.</p>	<p>hill and burying it between Sonprayag and Gaurikund.</p> <p>Pictures illustrating the disposal of equine carcasses at a geotagged site between Sonprayag and Gaurikund are attached as <b><u>ANNEXURE NO. 4.</u></b></p> <p>No indication of the amount to be borne by the commercial user of the equines for such disposal.</p> <p>The Action taken Report states that directions have been given to carry out research on the environmental impact of tourism/tourists on the</p>	<p>department procured deep burial bags which are used to cover dead bodies of the animals until the proper disposal. However, there is no mention of any earmarked location or authority for such disposal or the amount to be borne by the commercial user of the equines for such disposal. [Pg. 128, 135]</p>	
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		<p>No authority has been made responsible for disposal of carcass or for imposition of penalties to be levied on the commercial user of the equines for such disposal or for contravention of environmental laws. [Pg.102, 107]</p>	<p>flora and fauna surrounding the dumping sites between Gaurikund to Kedarnath and at Kedarnath dham. However, no survey/study has been carried out till date even after the passing of 9 months of the Order of Hon'ble Tribunal. [Pg. 247-249, 307-314]</p> <p>A letter has been written to SEWA International to carry out a study of the management of equine dung, however, no regular/periodical progress report has been sought. No follow up letter has been issued. [Pg. 311- 314]</p>		
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	<ul style="list-style-type: none"> <li>• safety precautions, installing locations for CCTV cameras, monitoring mechanism, control room, developing an appropriate mobile App;</li> </ul>	<p>No mechanism has been indicated for monitoring, record-keeping, preparing a daily inventory or Management Information System (MTS) or reporting structure. Supervision of the Chief Secretary as directed vide Order dated 08.02.2023 has been conveniently evaded. No check is being kept on the CCTV footage, despite appointment of Nodal Officers or setting up various monitoring centres as claimed. [Pg.103, 108, 109]</p>	<p>No monitoring reports of the CCTV cameras/footages have been provided. No Mobile App has been developed till date even after the passing of 9 months of the Order of Hon'ble Tribunal. [Pg. 252-253, 339-341]</p>	<p>Not specified.</p>	<p>Nil</p>
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	<ul style="list-style-type: none"> <li>preparing SOP and display boards of do's and don'ts;</li> </ul>	<p>No information regarding formulation of any SOP. It is claimed that distribution of pamphlets at Yamunotri and Gangotri tracks is ongoing. Such pamphlets are discarded and add on to the solid waste being generated. [Pg.108]</p>	<p>No information regarding <b>formulation</b> of any SOP by the District Administration.</p>	<p>No information regarding formulation of any SOP. It is claimed that distribution of pamphlets at Yamunotri and Gangotri tracks is ongoing. Such pamphlets are discarded and add on to the solid waste being generated. [Pg. 128-129, 135-136]</p>	<p>Nil</p>
	<ul style="list-style-type: none"> <li>demarcation of areas where activities incompatible with environment are prohibited/regulated;</li> </ul>	<p>No effective demarcation of areas on any track has been carried out. Neither proper waste disposal nor strict imposition of penalty on violators is</p>	<p>No effective demarcation of areas on the Kedarnath track has been carried out.  No effective mechanism for monitoring the entry of pilgrims/any other travellers in notified</p>	<p>No effective demarcation of areas has been carried out.</p>	<p>Nil</p>

		being carried out. [Pg.103, 109]	forest areas has been specified. The ATR is silent on the penalties to be levied on the violators. [Pg. 255]		
	<ul style="list-style-type: none"> <li>sources of funds to sustain regulatory measures, traffic management at suitable locations, compliance of environment norms including Water Act, Air Act and EP Act;</li> </ul>	Not specified.	<p>Source of funds qua sustenance of regulatory measures, traffic management at suitable locations, compliance of environment norms including Water Act, Air Act and EP Act has not been specified.</p> <p>However, the source of funds pertaining to construction of equine sheds has been indicated. [Pg. 250-251, 273]</p>	Not specified.	Nil
	<ul style="list-style-type: none"> <li>imparting awareness</li> </ul>	There is lacklustre	There is lacklustre	<b><u>Gangotri: -</u></b>	Nil

	<p>and education on environmental issues to the tourists, inhabitants and operators.</p>	<p>publishing/ awareness campaign being conducted, only to show lip service to this Hon'ble Tribunal's directions. No supporting documents have been filed to supplement such assertions. These steps ought to have been strenuously implemented physically at the various check-posts, as well as virtually on the Mobile registration App. [Pg.103, 104]</p>	<p>publishing/ awareness campaign being conducted, only to show lip service to this Hon'ble Tribunal's directions. [Pg. 255]</p>	<p>No details have been provided regarding number of awareness campaigns conducted by the Gangotri National Park Authority and number of people covered by these campaigns. No specification regarding any assessment done to measure the impact of these awareness drives. [Pg. 125, 127]</p> <p><b><u>Yamunotri:-</u></b></p> <p>Number of camps w.r.t environmental issues have not been specified. [Pg. 132]</p>	
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E.	Discourage use of food/ products packed in non-biodegradable packaging material, encourage waste disposal at designated places and involve citizens in maintaining cleanliness and hygiene.	No mention of imposition of penalties for use of Single Use Plastic or under the <i>Uttarakhand Anti Littering and Anti Spitting Act, 2016</i> , number of cases booked, raids conducted, consignments checked/ withheld or any tangible steps taken at Kedarnath. In-fact, the pictures annexed at Pg.122 showcase the appalling amounts of garbage and trash present at the Kedarnath track, Rudraprayag. Further,	No mention of imposition of penalties for use of Single Use Plastic or under the <i>Uttarakhand Anti Littering and Anti Spitting Act, 2016</i> , number of cases booked, convictions, arrests, raids conducted, consignments checked/ withheld or any tangible steps taken at Kedarnath.  Further, the use of the QR code based Deposit return System is presently only for plastic bottles which is inadequate. [Pg. 265]	<b><u>Gangotri &amp; Yamunotri: -</u></b>  Implementing the use of the QR code based Deposit return System only for plastic bottles is inadequate and should be extended to all plastic packaging material. Moreover, this system is voluntary and dependent on the shopkeepers to adopt. [Pg. 126, 131]	Nil
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		<p>confining the use of the QR code based Deposit return System only for plastic water bottles is inadequate and should be extended to all plastic packaging material. [Pg 104]</p> <p>In Gangotri and Yamunotri, while plastic raincoats are banned, the compliance report fails to mention how such a ban is enforced. Compliance status does not even include any mention of imposition of penalties, number of cases booked, raids conducted,</p>			
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		<p>consignments checked/ withheld or any tangible steps taken. [Pg 110, 112]</p> <p>As regards the UKPCB's commitment to combat plastic waste, there seems to be no mention of any action taken for compliance of environmental norms. [Pg.112]</p>			
F.	Execute and duly monitor the Action Plan, which may be revised periodically.	Action Plan is incomplete and ineffective because it comprehensively omits enforcement of environmental norms i.e. Water Act, Air Act,	The ATR is silent on due monitoring and revision of the proposed steps.	Not Specified.	Nil

		EP Act.			
G.	Set up waste processing/management facilities for biodegradable and nonbiodegradable waste at appropriate locations, using best practices on the subject.	<p><b>Not a single mention has been made of the number of toilets and Sewage Treatment Plants [STP] along the track or at the Shrine.</b> There is no mention of how the dung is to be collected from the tracks and where it is to be disposed and how. [Pg.101, 102, 106]</p> <p>Regarding the solid waste/ equine dung at Kedarnath, the Applicant has observed that such waste is being disposed off by</p>	There is a clear absence of any checks and monitoring on the waste collection, disposal and management. Moreover, the few steps taken the District Magistrate, Rudraprayag for waste management are rendered ineffective in absence of a limit on the number of tourists and equines.	While some steps have been taken to manage waste, no monitoring system has been put in place. [Pg. 126, 130]	Nil

		throwing it off the tracks, down the hill or burying it between Sonprayag and Gaurikund.			
F.	Allocate requisite funds at district and gram panchayat level for execution of action plan under the final supervision of the Chief Secretary.	Not specified. Any supervision on this aspect by Chief Secretary as directed vide Order dated 08.02.2023 is conspicuously absent.	Nil	Nil	Nil
G.	File an Action Taken Report within 2 months of the Judgment.	ATR/ Compliance Affidavit filed on 29.08.2023, after several months of the Judgment dated 08.02.2023.	ATR/ Compliance Affidavit filed on 27.08.2023, after several months of the Judgment dated 08.02.2023.  It is submitted that the DM Rudraprayag, instead of complying with the	ATR/ Compliance Affidavit filed on 30.08.2023, after several months of the Judgment dated 08.02.2023	ATR/ Compliance Affidavit filed on 01.09.2023, after several months of the Judgment dated 08.02.2023.

			<p>directions of the Hon'ble Tribunal in the present matter, has placed reliance on the directions of the Hon'ble Tribunal in another matter [Order dated 11.05.2023 in OA No. 606/2018] in which it was also noted that there are gaps in the solid waste processing and no status has been reported on the same. The Hon'ble Tribunal vide Order dated 11.05.2023 in OA No. 606/2018 reiterated the directions given vide Order dated 08.02.2023 of Hon'ble Tribunal and directed the compliance. Pg. 213-217]</p>		
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FILED BY:

DELHI

DATED: 08.10.2023



**[ESHA DUTTA & SHAALINI AGRAWAL]**  
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Government of Uttarakhand



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION NO. 27 OF 2023**

**IN**

**ORIGINAL APPLICATION NO. 561 OF 2022  
(M.A. No. 54/2023)**

**IN THE MATTER OF:**

**SHASHIKANTH PUROHIT**

**.....APPLICANT**

**VERSUS**

**STATE OF UTTARAKHAND & ORS.**

**....RESPONDENTS**

**AFFIDAVIT**

I, Shashikanth Purohit, S/o Shri Rajesh Purohit, aged about 25 years, R/o 901, Nakshatra Co-operative Society, Shailendra Nagar, Dahisar (East), Mumbai – 400068 [Presently in Ukhimath], do hereby solemnly affirm and state as under:

1. I am the Applicant in the accompanying Application and I am conversant with the facts of the case and am competent to affirm the present affidavit.
2. Vide Order dated 04.09.2023, I was directed by this Hon'ble Tribunal to prepare a chart pointing out the pointwise non-compliance of the direction of the Tribunal.

*Shashikanth Purohit*



3. That I have read and understood the contents of the accompanying Chart/Application which have been drafted upon my directions and the same are true and correct based on records and my observations.
4. The Annexures annexed with the Chart/Application are true copies of their respective originals.

**DEPONENT**

**VERIFICATION:**

Verified at RDW on this 05 day of October 2023 that the contents of this affidavit which are true and correct based on records and my observations. No part of it is false and nothing material has been concealed therefrom.

**DEPONENT**

Attested By M. Singh Negi  
Adv 05/10/23

Attested By M. Singh Negi  
Adv 05/10/23

Madan Singh Negi  
 Advocate/Notary  
 Reg. No - 06(07)2016  
 Dist - Rudraprayag

IDENTIFIED BY  
A. Brijwal Advocate

**ANNEXURE NO. 1- NUMBERS OF TOURISTS/ PILGRIMS, EQUINES, VEHICLES.**

SUBJECT	GOVERNMENT ORDERS	NEWSPAPERS	COMMITTEE REPORT	UKPCB ATR
<b>NUMBER OF PILGRIMS</b>				
Kedarnath-Distt. Rudraprayag:	<p><u>Earlier:</u> 13000/day [As per GO dated 10.05.2022 at Pg. 56 of OA]</p> <p><u>Now:</u> The maximum limit has been removed vide GO dated 21.04.2023 at Pg. 192 of DM Uttarkashi-ATR.</p>	In an article dated 23.05.2022, it has been reported that in <b>just the first 13 days</b> of the start of the pilgrimage in Uttarakhand, <b>more than 500,000 devotees</b> have already visited the Char Dham shrines, and over a million have registered themselves to visit as well. As per the Article, Kedarnath alone has seen 2.35 lakh pilgrims visit the Holy site over just 15 days. [ANNEXURE 4- COLLY of the Original Application at Pg. No. 65, 68].	15,63,278 registered pilgrims between 06.05.2022- 21.10.2022. As per the report, the daily limit of 13,000 pilgrims exceeded during May to July of every year. <b>(Pg. 14 of the Report).</b>	Undisclosed
Hemkunt Sahib-Distt. Chamoli:	Not Specified		2,55,000 registered pilgrims in 2022. <b>(Pg. 28 of the Report).</b>	Undisclosed
Gangotri-Gomukh-Distt. Uttarkashi:	<p><u>Earlier:</u> 8000/day [As per GO dated 10.05.2022 at Pg. 56 of OA]</p> <p><u>Now:</u> The maximum limit has been removed vide GO dated</p>		4,85,688 registered pilgrims between 03.05.2022- 27.10.2022. As per the report, the daily limit of pilgrims exceeded the prescribed limits between May to July of every year. <b>(Pg. 18, 22 of the Report).</b>	150/day <b>(Pg.105 of ATR)</b>

	21.04.2023 at Pg. 192 of DM-ATR.			
Yamunotri-Distt. Uttarkashi:	<p><u>Earlier:</u> 5000/day [As per GO dated 10.05.2022 at Pg. 56 of OA].</p> <p><u>Now:</u> The maximum limit has been removed vide GO dated 21.04.2023 at Pg. 192 of DM-ATR.</p>			Undisclosed
<b>NUMBER OF EQUINES</b>				
Kedarnath-Distt. Rudraprayag:	5000	In an article dated 23.06.2022, it has been reported that approximately <b>20,000</b> equines are used at various pilgrim tracks of Uttarakhand for ferry people and carrying supplies and around <b>14,000 out of them</b> work on the Kedarnath route.  [Ref: "Uttarakhand HC asks state to list measures to protect equines on pilgrimage routes" Times of India (23.06.2022)].	<u>Recommended:</u> 2250 (Pg. 41 of the Report).	5000 (Pg.101 of ATR)
Hemkunt Sahib-Distt. Chamoli:	1050		<u>Recommended:</u> 2375 (Pg. 41 of the Report).	1050 (Pg.101 of ATR)
Gangotri-Gomukh-Distt. Uttarkashi:	15/day [ <b>Government Order dated 23.06.2008 at Pg. No. 139 of DM Uttarkashi-ATR</b> ]		<u>Recommended:</u> 2250 (Pg. 41 of the Report).	15/day (Pg. 105 of ATR)
Yamuntri-Distt. Uttarkashi:	-		<u>Recommended:</u> 875 (Pg. 41 of the Report).	875/day (Pg.106 of ATR)
<b>NUMBER OF VEHICLES</b>				

Kedarnath-Distt. Rudraprayag:	150 Bolero/Max Vehicles are allowed to ply as shuttle service between Sonprayag and Gaurikund. Out of 150, 50 vehicles are kept in reserve. [Pg. 254, 347, 348]	-	Not Specified	Undisclosed
Hemkunt Sahib-Distt. Chamoli:	Not Specified	-	Not Specified	Undisclosed
Gangotri-Gomukh-Distt. Uttarkashi:	Not Specified	-	Not Specified	Undisclosed
Yamuntri-Distt. Uttarkashi:	Not Specified	-	Not Specified	Undisclosed

**ANNEXURE NO. 2**

**Pictures showcasing equines plying without ear tags.**



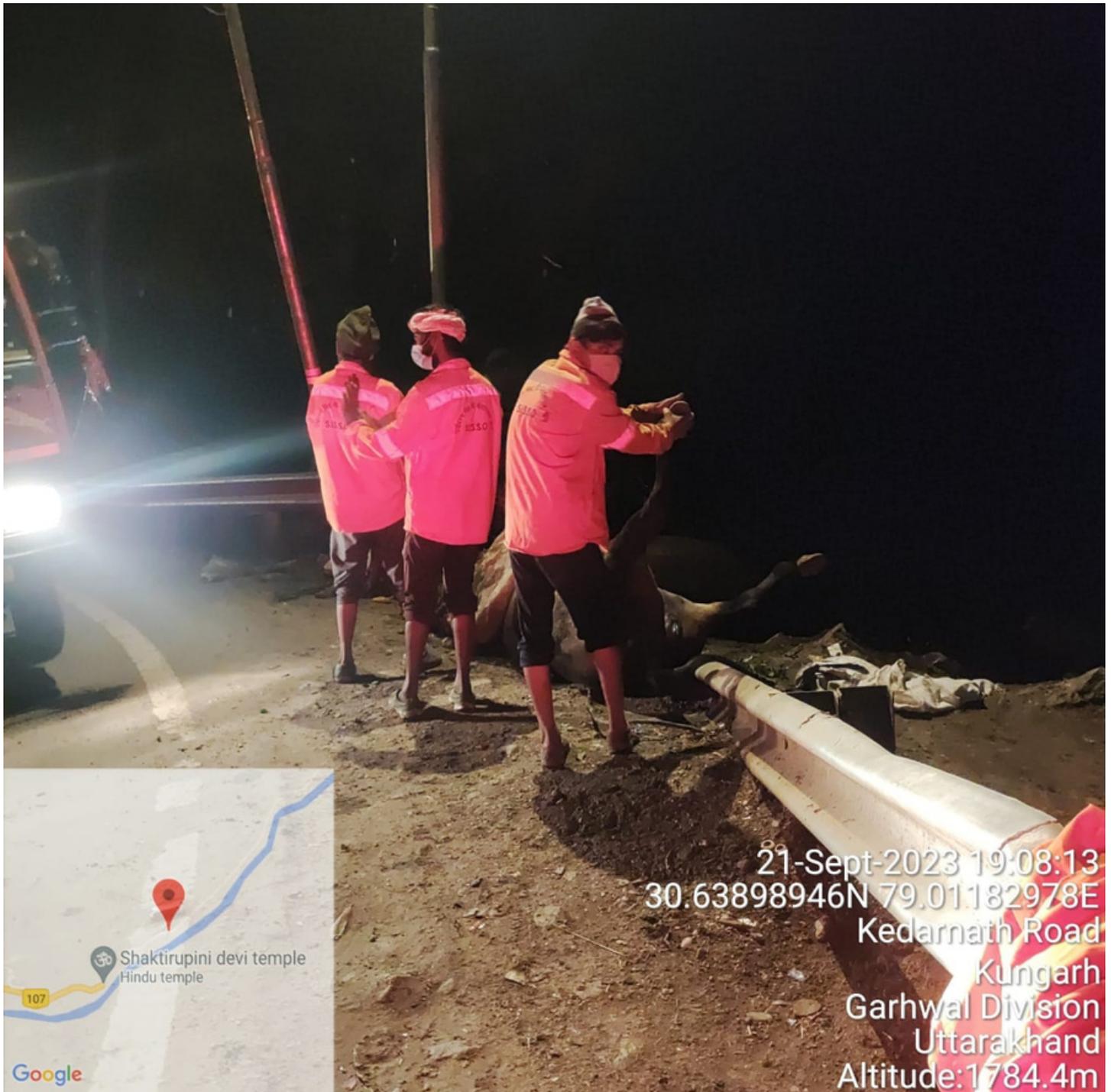
**Pictures showcasing equines plying without ear tags.**



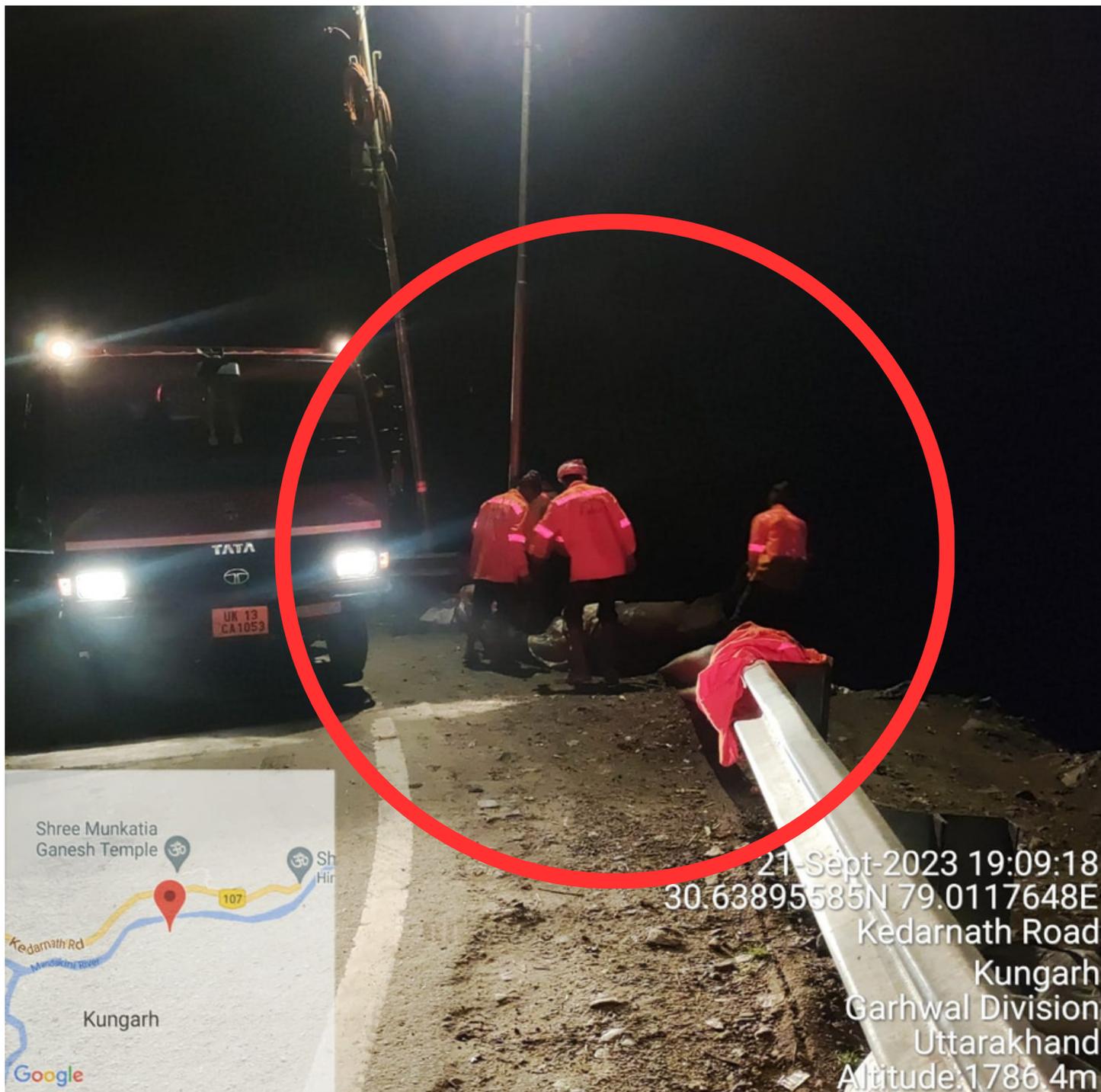
**Picture showcasing equines plying without ear tags.**

**ANNEXURE NO. 3**

**Picture showcasing dumping of waste at a site between Sonprayag and Gaurikund.**

**ANNEXURE NO. 4**

**Picture showcasing dumping of equine carcass at a site between Sonprayag and Gaurikund.**



**Picture showcasing dumping of equine carcass at a site between Sonprayag and Gaurikund.**



Shaalini Agrawal &lt;shaaliniagrwal04@gmail.com&gt;

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**Service of chart being filed before the Hon'ble National Green Tribunal for compliance of Order dated 04.09.2023 passed in Execution Application No.27/2023 filed in Original Application No. 561/2022 titled 'Urvashi Shobhna Kachari V/s. Union of India & Ors.'**

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**Esha Dutta** <eshadutta7@gmail.com>

9 October 2023 at 00:05

To: rtpdep123@gmail.com, secy-ah-ua@nic.in, chiefsecyuk@gmail.com, cs-uttarakhand@nic.in, secy-for-ua@nic.in, msukpcb@yahoo.com, dm-rud-ua@nic.in, dm-utt-ua@nic.in

Cc: Shaalini Agrawal <shaaliniagrwal04@gmail.com>, sunny.purohit06@gmail.com

Dear Sirs,

Please find attached the chart being filed by the Applicant in compliance of Order dated 04.09.2023 passed by the Hon'ble National Green Tribunal in Execution Application No.27/2023 in Original Application No. 561/2022 titled 'Urvashi Shobhna Kachari V/s. Union of India & Ors.'

This is for your kind information, notice, necessary action and constitutes service of the document.

Thanking you,

Yours faithfully,

Esha Dutta

Advocate

[Advocate for the Applicant]

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 **FINAL COMPLIANCE CHART .pdf**  
3706K